

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “SMC-2” BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER

**ITA No.2025/Del/2019
Assessment Year : 2015-16**

Harpreet Singh Chandhok, C-11/1, Model Town-3 rd , North West, Delhi-110009. PAN-ADQPC5788C	vs	ITO, Ward-39(1), New Delhi.
APPELLANT		RESPONDENT
Appellant by		Sh.C.S.Anand, Adv.
Respondent by		Sh. Anil Kumar Sharma, ITO
Date of Hearing		13.04.2021
Date of Pronouncement		13.04.2021

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-13, New Delhi dated 22.01.2019.

2. The learned counsel for the assessee, vide its letter dated 12.04.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing in the presence of both the parties on 13th April, 2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI